

(c) whether it is a fact that coal prices have gone up by 35 per cent from October 2009 to May, 2010; and

(d) if so, the reasons therefor and the step taken by Government during the last six months with a view to control coal prices?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL):
(a) and (b) No Sir. As per the Working Group Report on Coal & Lignite for formulation of XI Five Year Plan, the gap between demand & supply of coal was projected at 51.10 MTs in the terminal year of XI Plan. During the Mid-Term Appraisal, however, the gap has been assessed at 83.33 MTs. by the Planning Commission. Import of coal during last three year is given below:

(in million tones)

Year	Production	Import
2007-08	457.08	49.79
2008-09	492.76	59.00
2009-10 (Prov).	532.06	73.26

(c) No Sir. CIL has revised the prices of coal produced by its coal producing; subsidiary companies w.e.f. 16.10.2009. The increase is only 10% in respect of all coal producing companies of CIL except Eastern Coalfields Ltd. (ECL) and Bharat Coking Coal Ltd. (BCCL), in respect of which, the increase is 15%. As far as SCCL is concern, the prices of C,D&E grades have been increased by 20% during October, 2009 to May, 2010.

(d) The Pricing of coal has been fully deregulated after the Colliery Control Order 2000 was notified with effect from 1st January, 2000 in supersession of the Colliery Control Order, 1945. Under the Colliery Control Order, 2000, the Central Government has not retained the power to fix the price of coal. The coal companies themselves fix the coal price based on input costs, inflation index, market trends etc. notifying the same periodically.

Acquisition of land by ECFL in Dhanbad

†3580. MISS ANUSUIYA UIKEY: Will the Minister of COAL be pleased to state:

†Original notice of the question was received in Hindi.

(a) whether the Eastern Coalfields Limited has constructed passage of coal mine, drain, bungalow, etc. on the land 237 Khata No.74 of Chirkunda, Mauja Agyarkund in Dhanbad district;

(b) if so, whether the company has the ownership right of this land and whether this land has been acquired legally;

(c) whether the company has in its possession the documents of the acquired land and whether the company is paying appropriate tax of this land to the State Government; and

(d) whether the original land owners have been duly compensated and if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI SHRIPRAKASH JAISWAL):

(a) No, Sir.

(b) to (d) Do not arise in view of answer given in part (a) of the question.

Strengthening of National Advisory Committee on Accounting Standard

3581. SHRI NAND KUMAR SAI: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether Government proposes to strengthen the National Advisory Committee on Accounting Standards;

(b) if so, whether Government has shared the views of the experts/stakeholders before strengthening of the Committee;

(c) if so, the details thereof; and

(d) the details of steps taken by Government on the suggestions received from experts/stakeholders?

THE MINISTER OF STATE OF THE MINISTRY OF CORPORATE AFFAIRS (SHRI SALMAN KHURSHEED): (a) to (d) Parliamentary Standing Committee on Finance, in its report submitted on 31st August 2010, has recommended that National Advisory Committee on Accounting Standards (NACAS) may be institutionalized not only as a body for setting up Accounting Standards but also as a quasi-regulatory body for generally supervising the quality of audit undertaken. The report is under examination.